

**GOVERNMENT OF INDIA
MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:810

ANSWERED ON:02.03.2010

HAZARDOUS TOYS

Jagannath Dr. M.;Shekhar Shri Neeraj

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government is aware that many indigenous and foreign made toys contain hazardous contents including phthalates;
- (b) if so, the details thereof; and
- (c) the details of the steps taken by the Government to regulate the manufacturing and import of toys and address the issue of hazardous contents therein?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL)

(a) to (c) The Bureau of Indian Standards (BIS) has brought out IS 9873 (Part 1)–Safety aspects related to Mechanical and Physical properties, IS 9873(part 2) – Safety requirements for toys–Flammability Test and IS 9873 (part 3) – Safety of Toys – Migration of certain elements for checking the quality of Toy products manufactured in the country. However, these standards are not mandatory for the toy manufacturing enterprises. Toys could not be brought under the licence scheme of the Bureau of Indian Standards since they are not listed in Schedule I of the Industries Development and Regulation (IDR) Act 1951. The Ministry of Consumer Affairs, Food and Public Distribution has, however, now notified a new conformity assessment scheme (referred as Registration Scheme) within the existing Bureau of Indian Standards Act by amendments to the BIS Rules. This scheme provides, inter-alia, for compulsory registration and self-declaration of conformance to the relevant Indian standards by manufacturers of any article notified by the Government. The Government is examining to bring toy products under the purview of this scheme to address the issue of safety and hazardous content of indigenous and foreign made toys.